

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 910 of 1992

New Delhi this the 18th day of April, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.K. Singh, Member

1. Vijayi
R/o Village Khemkaranpur Basai,
P.O. Stodharmapur,
P.S. Khaga,
District Fatehpur (u.P).
2. Cheddu,
R/o Village Khemkaranpur Basai,
P.O. Satodharampur,
P.S. Khaga,
District FATEHPUR (U.P). ...Applicants

None for the Applicants

Versus

1. Union of India,
through its Secretary,
Min. of Communications,
Department of Telecommunication,
New Delhi.
2. Secretary,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
3. Assistant Engineer,
Coaxical Cable Project,
Kidwai Bhawan,
New Delhi. ...Respondents

None for the Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The applicants, according to their ~~names~~ ^{own} showing in this O.A., last worked with the respondents in the month of April, 1987 and June, 1987 respectively when their services were terminated orally. According to the applicants, their services were terminated on account of some Circular issued that all casual workers recruited after 31.03.1985 should be thrown out. The prayer, in substance, is that the respondents may be directed to take them back in service and regularise ~~them~~ ^{them. No same}


2. This appears to be a highly belated application. No satisfactory explanation has been offered as to what prevented the applicants from approaching this Tribunal from 1987 till March, 1992, when this O.A. was presented. This

(1X)

application has to be rejected on the ground of limitation.

3. Like any other citizen of this country, the applicants have a right to be considered for fresh engagement if and when the respondents decide to recruit fresh casual labourers and if the applicants are otherwise eligible. Needless to say that the case of the applicants will be considered on merits and in accordance with law.

4. With these observations, this application is dismissed but without any order as to costs.


(B.K. SINGH)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

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